# Central Administrative Tribunal Ernakulam Bench

### OA No.525/2012

Tuesday, this the 23rd day of June, 2015

CORAM

HON'BLE MR.JUSTICE N.K.BALAKRISHNAN, JUDICIAL MEMBER HON'BLE MR.R.RAMANWAM, ADMINISTRATIVE MEMBER

K.I.Akber, 48 years S/o K.K.Koya Subject Matter Specialist (PP) Krishi Vigyan Kendra, Kiltan Island Residing at Älaska Nivas", Kavaratti Island UT of Lakshadweep.

**Applicant** 

(By Advocate: Mr.K.M.Anthru)

#### Versus

- Union of India represented by Administrator
   UT of Lakshadweep, Kavaratti
- 2. The Secretary(Agriculture)
  UT of Lakshadweep, Kavaratti.
- 3. The Programme Coordinator Krishi Vigyan Kendra, Kiltan 682 558 UT of Lakshadweep.
- Sri I.C.Pookoya
   Sub Divisional Officer & DDO
   Krishi Vigyan Kendra, Kiltan 682 558
   UT of Lakshadweep.

Respondents

(By Advocate:

Mr. S.Radhakrishnan for R1-2) (Mr.P.Jacob Varghese, Sr.) (Mr.Varghese M. Easo for R3)

The Original Application having been heard on 23<sup>rd</sup> June, 2015, this Tribunal delivered the following order on the same day:

## ORDER (oral)

## By Justice N.K.Balakrishnan, Judicial Member

This Original Application has been filed by the applicant seeking the following reliefs:-

- (i) Call for the records relating to A1 to A9 and direct the respondents to draw and disburse the salary of the applicant immediately with 18% penal interest.
- (ii) Direct the  $1^{st}$  respondent to re-notify the powers of the DDO to the  $3^{rd}$  respondent or any other officer in the organization immediately.
- 2. It is submitted by the learned counsel for the applicant that as regards relief No.1, the salary has already been disbursed to the applicant and, therefore, this relief does not survive now for consideration. As regards the 2<sup>nd</sup> relief, the learned counsel submits that the applicant may approach the authority concerned for that purpose.
- 3. Recording the aforesaid submissions, this OA is closed.

(R.Ramanujam)

Administrative Member

(N.K.Balakrishnan)
Judicial Member

aa.